

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 9293/2018

(Arising out of impugned final judgment and order dated 06-11-2017 in WB No. 7572/2017 passed by the High Court Of Judicature At Allahabad)

GHANSHYAM DUBEY

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(WITH PRAYER FOR INTERIM RELIEF AND IA No.37158/2018-EXEMPTION FROM FILING O.T.)

WITH

SLP(C)....Diary No(s). 4219/2018 (XI)

(WITH PRAYER FOR INTERIM RELIEF AND IA No.37166/2018-CONDONATION OF DELAY IN FILING and IA No.37164/2018-CONDONATION OF DELAY IN REFILING)

Date : 16-04-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s) Mr. Manoj K. Mishra, AOR
Mr. Sandeep Kumar Dwivedi, Adv.
Mr. Pradeep Kumar Dwivedi, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated, four weeks' time is granted to the petitioner to file additional documents.

List thereafter.

[Charanjeet Kaur]
A.R.-cum-P.S.[Indu Kumari Pokhriyal]
Asstt. Registrar